

Agreement on Peaceful Uses of Atomic Energy

August 27, 1973

AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF BANGLADESH ON COOPERATION IN THE FIELDS OF THE PEACEFUL USES OF ATOMIC ENERGY

Dacca

The Government of the Republic of INDIA and The Government of the People's Republic of Bangladesh,

IN PURSUANCE of mutual consultations in the fields of peaceful application of nuclear energy following the Joint Declaration by the Prime Ministers of India and Bangladesh signed at Dacca on March 19, 1972,

RECOGNISING the benefits to be derived by both the Republic of India and the People's Republic of Bangladesh from cooperation in the fields of science and technology in general and in the peaceful application of atomic energy in particular,

HAVE agreed as follows :

Article I

The Republic of India and the People's Republic of Bangladesh will cooperate in

1. planning and execution of collaborative programmes as mutually agreed upon;
2. application and radioisotopes and radiation sources in medicine, agriculture and industry, engineering and in general scientific research;
3. development of nuclear electronics and instrumentation for basic research;
4. research and development work connected with the setting up of atomic power reactors;
5. other areas of mutual interest that may be identified and agreed upon time to time by the competent organs of Contracting Parties.

Article II

In order to advance the cooperation as specified in Article I, the competent organs of the Contracting Parties will carry out and promote, in accordance with specific programmes mutually agreed upon from time to time :

1. establishment of direct relationship between scientific institutions engaged in the fields of the peaceful uses of atomic energy through correspondence and personal contacts;
2. exchange of scientific workers and experts;
3. participation of scientists and engineers from one Contracting Party in conferences, symposia and seminars of other kinds of professional meetings organised by the other Contracting Party;
4. exchange of scientific and technical publications;
5. exchange of technical documentation and of apparatus and equipment;
6. participation in training programmes;

7. execution of joint or coordinated research or development programmes.

Article III

The provisions of Article II will not apply to information, documentation, equipment or other items of a commercial nature or those which cannot be made available because of commitments or obligations undertaken with a third country.

Article IV

The Parties agree that any material, equipment, information, technical knowledge and experiences that are exchanged or transferred between the two countries in accordance with this Agreement, shall not be used in such a way as to further any military purpose.

Article V

Costs and expenses if there be any, incurred in the implementation of the above activities, shall be determined in each case by mutual agreement by the Contracting Parties.

Article VI

The representatives of the Atomic Energy Commission of the Government of India and of the Atomic Energy Commission of Bangladesh will meet as often as necessary to consider ways and means of extending cooperation in the fields of the peaceful uses of atomic energy in their respective countries.

Article VII

This Agreement shall enter into force upon signatures by the representatives of both the Governments duly authorised for that purpose and shall continue to be in force for a period of five years, which can be extended by mutual agreement.

- This Agreement may be terminated by either Party upon six months' notice in writing to the other Party.
- In the event of termination of this Agreement, the contracts concluded and the projects undertaken within the framework of this Agreement will remain in force for the period for which they were originally contemplated unless otherwise agreed upon between the Parties.

IN WITNESS WHEREOF, the Parties hereto have caused this Agreement to be concluded by their duly authorised representative.

DONE at Dacca this Twenty Seventh day of August 1973 two each in Bengali, Hindi and English languages, all three texts being equally authentic.

Sd/-

For the Government of the Republic of India

Sd/-

**For the Government of the People's Republic
of Bangladesh**